

IN THE HIGH COURT OF JHARKHAND AT RANCHI

**A.B.A. No. 2885 of 2020**

Karali Maity ... Petitioner

- Versus -

The State of Jharkhand .... ... Opposite Party

-----  
**CORAM: - HON'BLE MR. JUSTICE DR. S. N. PATHAK**

**(Through: Video Conferencing)**

-----  
For Petitioner : Mr. Rohan Kashyap, Advocate  
Mr. Vineet Kr. Vashith, Advocate  
For Opp. Party : Mr. Deepak Kumar, APP

**02/09.09.2020**

---  
In view of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 AM onwards. They have no complaint in respect to the audio and video clarity and quality.

The petitioner is apprehending his arrest in connection with Baharagora P.S. Case No. 06/2020 for the offence registered under Section 379 of the Indian Penal Code, pending before the Court of learned SDJM, Ghatsila.

Heard Mr. Vineet Kr. Vashith, learned counsel for the petitioner and Mr. Deepak Kumar, learned APP for the State.

Mr. Vineet Kr. Vashith, learned counsel appearing for the petitioner submits that the petitioner is innocent and he has been falsely implicated in the instant case as the entire allegation of informant is vague and without any foundation. The petitioner was not present at the place of occurrence. Nothing incriminating article has been recovered from the possession of the petitioner. There is no criminal antecedents against the petitioner. He further submits that petitioner is ready to abide by any terms and conditions imposed upon him by this Hon'ble Court for grant of anticipatory bail. Hence, the petitioner may be given the privilege of anticipatory bail.

Learned APP opposes the prayer for grant of anticipatory bail.

Considering the facts and circumstances of the case, I am inclined to grant the privilege of anticipatory bail to the petitioner.

Hence, in the event of arrest by the police or surrender before the learned court below within a period of four weeks' from the date of this order, the petitioner shall be enlarged on bail, on furnishing bail bond of Rs.20,000/- (Rupees Twenty Thousand) with two sureties of like amount each to the satisfaction of officer concerned, in connection with Baharagora P.S. Case No. 06/2020, subject to the conditions laid down under Section 438(2) of the Code of Criminal Procedure.

**(Dr. S. N. Pathak, J.)**